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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(OS) 524/2024**

ANI MEDIA PVT. LTD.Plaintiff
Through: Ms. Anshika Saxena, Adv.

versus

WIKIMEDIA FOUNDATION INC & ORS.Defendants

Through: Ms. Shubhangni Jain, Mr.
Aayush Marwah, Mr. Pranav
Tomar and Mr. Bakhshind
Singh, Advs. for D-1.
Mr. Naman Kumar, Mr. Apar
Gupta, Ms. Indumugi C. & Ms.
Avanti Deshpande, Advs. for D-3.

CORAM:

**JOINT REGISTRAR (JUDICIAL) SH. GAGANDEEP
JINDAL (DHJS)**

O R D E R

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17.12.2025

Proceedings are being conducted through hybrid mode.

**I.A.No. 21839/2025 (u/S 151 CPC for condonation of
delay in filing reply to IA No. 17826/2025 by defendant
no.1)**

1. Heard. Considering the submissions made in the application, the delay in filing reply in IA no. 17826/2025 on behalf of defendant no-1 is condoned. Defendant no. 1 is directed to take appropriate steps for bringing the reply on record.
2. The caption is disposed off accordingly.

**I.A.No.17286/2025 (by plaintiff u/S 4 of limitation Act
r/w Section 151 CPC for condonation of delay in filing
replication)**

3. Plaintiff is directed to file rejoinder if any, within 4 weeks.



I.A.No.17329/2025 (by defendant no.3 u/S 151 CPC for condonation of delay in filing reply to I.A.No.11886/2025)

4. Heard. Considering the submissions made in the application, the delay in filing reply in IA no. 11886/2025 on behalf of defendant no-3 is condoned. Defendant no. 3 is directed to take appropriate steps for bringing the reply on record.
5. The caption is disposed off accordingly.

I.A.No.11886/2025 (u/O XXXIX Rules 1 & 2 r/w Section 151 CPC for ex-parte ad-interim injunction against the defendants)

6. As per office noting, plaintiff has filed rejoinder to the reply of defendant no. 1 vide diary no. 6616478/2025.
7. As per office noting the affidavit of service qua defendant no. 2&4 has been filed vide diary no. 6774598/2025 & placed in part V. However, no such affidavit has been found on record. The registry is directed to take appropriate steps in this regard.
8. Ld. Counsel for plaintiff seeks and is granted four weeks time to file rejoinder to the reply of defendant no.3.

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9. As per office noting e and hard set of documents has been filed vide diary no. 4785739/2024 on behalf of plaintiff. e and hard set of compilation of judgment has been filed vide diary no. 320082/2025, documents has been filed vide diary no. 6022199/2024, written statement has been filed vide diary no. 320402/2025 on behalf of defendant no. 1 has come on record.



10. As per office noting, affidavit of service has been filed but the same has not been found on record. registry is directed to do needful.

11. Re-notify the matter for further proceedings on **02.03.2026**.

**GAGANDEEP JINDAL (DHJS)
JOINT REGISTRAR (JUDICIAL)**

DECEMBER 17, 2025/JYT

[Click here to check corrigendum, if any](#)